

**Commonwealth Collaborative Programmes
for External Communication Service**

72. SHRI DEEN BANDHU VERMA :
Will the Minister of COMMUNICATIONS
be pleased to state :

(a) whether it is fact that the Commonwealth Collaborative programmes for external communication service have been launched this year ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS
(SHRI V.N. GADGIL) : (a) Commonwealth collaborative arrangements for the external telecommunication services have been in existence for a number of years. As part of periodic reviews, a new Commonwealth telecommunication agreement (1983) has come into force with effect from 1.4.1983 replacing the earlier agreement executed in 1973.

(b) The agreement consists of two parts viz. financial commonwealth accounting arrangement and non-financial collaborative arrangement. The Accounting Arrangement provides for the extension of financial support to the developing partners by the developed partners on a mutually agreed basis.

The objective of the programme of non-financial collaborative activity is to promote the efficient exploitation of the Commonwealth external telecommunication network and services by providing National Bodies with training and other mutual assistance in the management and operation of international telecommunication undertakings. There are two basic types of collaborative activities viz. Seminars, Teach-ins etc. on a multilateral basis and Technical Training Programme on a bilateral basis. The programmes are administered by a Board of Management comprising Representatives of parties to the Commonwealth Financial Agreement.

**Incentive Grants to State Electricity
Boards**

73. PROF. P.J. KURIEN :
SHRI ARUN KUMAR NEHRU :

Will the Minister of ENERGY be pleased to state :

(a) whether Government have a scheme to provide grant as an incentive to the State Electricity Boards which are functioning well ;

(b) if so, the names of the Boards which have received such grant so far and the amount received by each ;

(c) whether the Centre has any agency to monitor the functioning of the State Electricity Boards ; and

(d) if so, the details thereof ?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) In order to provide an incentive for higher generation of thermal power, Government of India have introduced in April, 1983 a scheme of incentive payments to the State Electricity Boards and public sector utilities.

(b) Under the scheme, the performance of the State Electricity Boards etc. will be evaluated at the end of December, 1983. Therefore, no incentive payments have been made so far.

(c) and (d). The Central Electricity Authority, which is a statutory organisation constituted under Section 3 (i) of the Electricity (Supply) Act, 1948, regularly monitors the performance of the State Electricity Boards. The Department of Power and various bodies in Government of India also review their performance from time to time.

Accumulation of Coal at Pit Heads

75. SHRI ARUN KUMAR NEHRU :
Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that nearly 20 million tons of coal is lying accumulated at pit-heads ; and

(b) if so, what steps have been or are being taken to accelerate movement to consumer areas where the shortage of coal is being experienced ?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : (a) and (b). A higher level of despatches have been made in the current year by loading from production and drawing upon the accumulated pithead stocks. In the strategy to maximise despatches thrust has been given to increasing rail loading of coal which has been maintained at the highest ever level, for the period, in the current year.

The pithead stocks of coal in CIL which had reached an all time high level of 22.45 million tonnes on 1.4.83 have since declined to 15.76 million tonnes as on 1.10.83 which shows a planned draw down of 6.69 million tonnes in six months.

Selection grade for Stenographers in Delhi District Courts

76. SHRI R.L.P. VERMA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Delhi Administration has long back sent the case of selection grade stenographers of Delhi District Courts to his Ministry under the provisions of OM No. 1/8/7.-Estt. (D) dated 6-1-77 issued by Cabinet Secretariat ;

(b) whether Government are aware that besides upgradation of these posts to Rs. 425-700 and 550-900 the selection grade Rs. 425-640 has also not been implemented w.e.f. 1 November, 1973 ; and

(c) if so, the reasons in detail for delay in implementation of such an old order ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL) : (a) to (c). The Delhi High Court had referred a proposal in September, 1982 regarding creation of selection Grade post of stenographers in the Office of the District and Sessions Judge, Delhi. The Delhi Administration was requested in March, 1983 to furnish complete information and to give their own recommendations on the proposal.

The Delhi Administration in their letter

dated 11-11-83 have intimated that the proposal for introduction of Selection Grade for stenographers of the Office of the District and Session Judge, Delhi is under their examination, and they are yet to formulate their views in the matter.

The proposal for upgradation of the post of stenographers was made by Delhi, Administration in April, 1983. It involves revision of pay scales. As such, the matter needs to be considered by the Fourth Central Pay Commission and the Delhi Administration has been informed accordingly.

News item captioned 'Accounting for a Murder most Foul'

77. SHRI A.K. ROY : Will the Minister of ENERGY be pleased to state :

(a) whether his attention has been drawn to the news item in the 'Telegraph' of 20 October 1983 under the caption, 'Accounting for a murder most foul' connected with the activity of the mafia in BCCL which took the life of an honest auditor ;

(b) whether any departmental action has been taken against the officers of the BCCL involved in the case ; and

(a) if so, facts in detail ?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) and (c). The CBI have registered a case and are investigating into the alleged murder of Shri S.S. Das, Audit Assistant of a Calcutta based firm of Chartered Accountants. Departmental action against officers of the BCCL would depend upon the final outcome of the investigation of the CBI.

Acute power shortage in Jammu and Kashmir in October, 1983

78. PROF. SAIFUDDIN SOZ : Will the Minister of ENERGY be pleased to state :